



सत्यमेव जयते

***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]

***Cause List***





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**NOTICE**

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE JUDGES</b>	<b>PERIOD</b>
	<b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b>  <u>This Bench will take up matters pertaining to:</u> <ol style="list-style-type: none"><li>1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</li><li>2. All Contempt Matters.</li><li>3. SARFAESI Act matters.</li><li>4. Hill Reference matter.</li><li>5. Income Tax Appeal.</li><li>6. Appeals under Companies Act.</li><li>7. PIL and taken up matters.</li><li>8. Writ Petitions against Order Of CAT.</li><li>9. Writ Appeal pertaining to service matters of Central Government Employees.</li></ol> <p>Along with such matters as may be specifically directed to be listed.</p>	<b>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE SUMAN SHYAM</b>	<b>FROM</b> 26-02-2024 <b>TO</b> 01-03-2024
	<b>[ CIVIL BENCH-III ] [ COURT NO. 2 ]</b>  <u>This Bench will take up Matters pertaining to:</u> <ol style="list-style-type: none"><li>1. Writ Petition (Civil) relating to State Govt. Employees.</li><li>2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</li><li>3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</li><li>4. Arbitration Petition matters of the year 2022.</li></ol>	<b>HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR</b>	<b>-DO-</b>
	<b>[ DIVISION BENCH- II ] [ COURT NO. 3 ]</b>  <u>This Bench will take up matters pertaining to:</u> <ol style="list-style-type: none"><li>1. Writ Petition(C) relating to Police and Army Actions.</li><li>2. Custodial Death.</li><li>3. Writ Petition (Foreigners Matters).</li><li>4. Writ Petition pertaining to Court martial of defence personnel and armed forces.</li><li>5. Writ Appeal (Foreigners Matters).</li><li>6. Writ Appeal pertaining to matters of Board of Revenue.</li><li>7. Habeas Corpus matters.</li></ol> <p>Along with any such matters as may be specifically directed to be listed.</p>	<b>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK AND HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</b>	<b>-DO-</b>

	<p><b>[ CIVIL BENCH-IV ] [ COURT NO. 4 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>2. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>3. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> <li>5. <i>Arbitration Petition matters of the year 2023.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 7 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Death Reference Cases.</i></li> <li>2. <i>Criminal Appeal including Hill Appeal.</i></li> <li>3. <i>Criminal Appeal (J).</i></li> <li>4. <i>All Criminal Appeals.</i></li> <li>5. <i>Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/ Judgments passed by Family Court.</i></li> </ol> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR.JUSTICE KALYAN RAI SURANA AND HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH- V ] [ COURT NO. 12 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>2. <i>Writ Petition(Civil) relating to land Matters.</i></li> <li>3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -V.</i></li> <li>5. <i>Arbitration Petition matters of the year 2024.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MANISH CHOUDHURY</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH ] [ COURT NO. 13 ]</b></p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances (Pertaining to Civil Bench-II and III).</i></li> <li>2. <i>Writ Petitions pertaining to series matters. (Relating to Civil Bench-II,III, IV and V)</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b></p>	<p><b>-DO-</b></p>

	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Second Appeal Order.</i></li> <li>2. <i>R.S.A</i></li> <li>3. <i>R.F.A</i></li> <li>4. <i>F.A.O.</i></li> <li>5. <i>Civil Revision Petition</i></li> <li>6. <i>Civil Revision Petition (I/O).</i></li> <li>7. <i>Testamentary Cases.</i></li> <li>8. <i>Arbitration Appeal.</i></li> <li>9. <i>Transfer Petition (Civil).</i></li> <li>10. <i>LA Appeal.</i></li> <li>11. <i>RERA Appeal.</i></li> <li>12. <i>Matrimonial Appeal (arising out of order other than Family Courts).</i></li> <li>13. <i>Arbitration Petition matters of the Years 2016 to 2020.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 15 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail matters (where punishment is less than or equal to 7 years).</i></li> <li>2. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</i></li> <li>3. <i>Criminal Appeal.(Including fresh cases)</i></li> <li>4. <i>Criminal Appeal (J).(Including fresh cases)</i></li> <li>5. <i>Criminal Petition.(Including motion)</i></li> <li>6. <i>Criminal Revision Petition. (Including motion)</i></li> <li>7. <i>Tr.Petition(Crl.).</i></li> <li>8. <i>W.P.(Crl.) Matters where punishment is less than or equal to 7 years(Other than Habeas Corpus matters).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ROBIN PHUKAN</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 18 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act)(Including motion).</i></li> <li>2. <i>Criminal Appeal (Including fresh cases).</i></li> <li>3. <i>Criminal Appeal (J) (Including fresh cases).</i></li> <li>4. <i>Criminal Petition (Including motion).</i></li> <li>5. <i>Criminal Revision Petition(Including motion).</i></li> <li>6. <i>W.P.(Crl.) Matters relating to offences under Special Acts including PC Act and POCSO Act(Other than Habeas Corpus matters).</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE MALASRI NANDI</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-III ] [ COURT NO. 20 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt.Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</b></p>	<p><b>-DO-</b></p>

	<p><b>[ CRIMINAL BENCH ] [ COURT NO. 22 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Bail Matters (Where punishment is more than 7 years).</i></li> <li>2. <i>Criminal Appeal (Including fresh cases).</i></li> <li>3. <i>Criminal Appeal (Jail)(Including fresh cases).</i></li> <li>4. <i>Criminal Petition (Including motion).</i></li> <li>5. <i>Criminal Revision Petition (Including motion).</i></li> <li>6. <i>Tr.Petition(Crl.).</i></li> <li>7. <i>W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters).</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE MITALI THAKURIA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-II ] [ COURT NO. 23 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u> <i>(Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-</i></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i></li> <li>2. <i>Writ Petition (Civil) relating to Academic Matters.</i></li> <li>3. <i>Writ Petition (Civil) relating to Academics Institutions.</i></li> <li>4. <i>Arbitration Petition matters of the year 2021.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE KARDAK ETE</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-I ] [ COURT NO. 25 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>MAC Appeal.</i></li> <li>2. <i>MFA.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE BUDI HABUNG</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-IV AND V ] [ COURT NO. 27 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</i></li> <li>2. <i>Writ Petition(Civil) relating to land Matters.</i></li> <li>3. <i>Residuary Writ Petitions pertaining to Civil Bench-V.</i></li> <li>4. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</i></li> <li>5. <i>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV.</i></li> <li>6. <i>Residuary Writ Petitions pertaining to Civil Bench-IV.</i></li> <li>7. <i>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV.</i></li> <li>8. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE KAUSHIK GOSWAMI</b></p>	<p><b>-DO-</b></p>